GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:1675 ANSWERED ON:05.03.2015 RETIREMENT AGE OF JUDGES Rathwa Shri Ramsinh Patalyabhai

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether any proposal for raising the retirement age of High Court Judges is under consideration of the Government;
- (b) if so, the details thereof;
- (c) whether any Committee set up for the purpose has recommended for increase in the retirement age of High Court Judges from 62 to 65 years; and
- (d) if so, the reaction of the Government in this regard?

Answer

MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA)

(a) to (d): The Constitution (One Hundred and Fourteenth Amendment) Bill, 2010 which provided for increasing the retirement age of High Court judges from 62 years to 65 years was introduced in the Lok Sabha on 25.08.2010. Thereafter, the Bill was referred to the Parliamentary Standing Committee for examination and report, which recommended that the proposed Bill in its present form should be passed without delay. The Bill could not be taken up for consideration and passing in the Parliament and lapsed with the dissolution of the 15th Lok Sabha.